

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1591  
ANSWERED ON:01.12.2006  
COVERAGE OF SERVICES UNDER TAX NET  
Chaudhary Shri Pankaj;Diler Shri Kishan Lal

**Will the Minister of FINANCE be pleased to state:**

- (a): The details of services coming under the tax net ;
- (b) : Whether the Union Government has received a huge amount of service tax during the current financial year ;
- (c) : If so, the details thereof ;
- (d) Whether the Government proposes to bring TV Channels and broadcasting agencies into the service tax net ;
- (e) If so, the details thereof; and
- (f) The time by which the decision is likely to be taken in the matter ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a): Taxable services are specified under section 65(105) of the Finance Act, 1994.
- (b) & (c): Service tax collection for the period April, 2006 to September, 2006 is Rs.15,971 crore (provisional);
- (d ), (e) & (f): Service provided by a broadcasting agency or organization to a client in relation to broadcasting in any manner is leviable to service tax under section 65(105) (ZK) of the Finance Act, 1994, with effect from 16th July, 2001.